



ITEM NO.801

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.16613/2023

(Arising out of Impugned orders dated 04.04.2023 and 19.04.2023 passed by the High Court of Judicature at Allahabad in Writ C No 38595 of 2011)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

ASSOCIATION OF RETIRED SUPREME COURT AND
HIGH COURT JUDGES AT ALLAHABAD & ORS.

Respondent(s)

Date : 20-04-2023 This petition was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. K.M. Nataraj, ASG (Mentioned by)
Mr. Sharan Dev Singh Thakur, AAG
Ms. Ruchira Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Upon being mentioned, taken on board.
- 2 We have heard Mr K M Nataraj, Additional Solicitor General.
- 3 Issue notice, returnable on 28 April 2023.

- 4 Till the next date of listing, there shall be a stay of the operation of the orders of the Division Bench of the High Court of Judicature at Allahabad dated 4 April 2023 and 19 April 2023.
- 5 The officers of the Government of Uttar Pradesh, who have been taken into custody, shall be released forthwith.
- 6 The Registrar (Judicial) of this Court shall communicate the order of this Court both telephonically and on the email to the Registrar General of the High Court of Judicature at Allahabad for immediate compliance.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR